

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A./100/2917/2013

New Delhi, this the 14th day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Chander Mani Sharma S/o Shri Bhram Jeet Sharma
Vill. Nanu P.O. Mandola, Distt. Ghaziabad (U.P.)
2. Fateh Singh S/o Late Shri Hari Singh
Block D/390/91, Nangloi No.II
New Delhi-41
3. Satish Kumar II S/o Late Shri Babu Ram
A-95, A.V. Nagar, New Delhi
4. Suresh Kumar II S/o Late Shri Sultan Singh
A-172, A.V. Nagar, New Delhi
5. Radhey Shyam Sharma II S/o Late Shri Ram Chander
A-25, A.V. Nagar, New Delhi
6. Rakesh II S/o Shri Ram Dayal,
A-73, A.V. Nagar, New Delhi
7. Rajiv S/o Budh Singh
91-A, Sec-8, R.K. Puram, New Delhi
8. B.L. Sahu S/o Sudhir Chand
D-30A-Ganesh Nagar, Pandav Nagar Complex,
Delhi
9. Yogesh Kumar S/o Shri Maheshwar Dutt
RZ-96, R-Block, Dharam Pura Ext. Najafgarh,
(Near Exta Model Sec. School)
New DelhiApplicants

(Through Shri U. Srivastava and Shri A.K. Yadav, Advocates)

Versus

All India Institute of Medical Sciences through

1. The Director, AIIMS,
Ansari Nagar, New Delhi
2. Union of India through the Secretary
Ministry of Health & Family Welfare,
GOI, Nirman Bhawan,
New Delhi

... Respondents

(None appeared)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman

The issue involved in this OA is as to whether the applicants are entitled to be paid the salary attached to the post, of which they were given the look after charge.

2. Recently, in OA 2693/2018 and batch, **Lokpal Singh Negi Vs. GNCT of Delhi**, a Full Bench of this Tribunal held that an employee is not entitled to be paid remuneration attached to a post of which he was given the look after charge. It was also observed that if the higher post carried any special allowance, the employee shall be entitled to be paid the same.

3. Following the judgment in Lokpal Singh Negi (supra), we hold that the applicants are not entitled to be paid the remuneration of the post, of which they were put in the look after charge. However, they would be entitled to be paid the special allowance, if any, attached to that post. With these

directions, the OA is disposed of. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/dkm/